

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10:30 AM ON 01.10.2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI S VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : IBA/871/2019  
NAME OF THE PETITIONER(S) : VISHNU ENTERPRISES  
NAME OF THE RESPONDENTS : TRUE VALUE HOMES (INDIA) PVT LTD  
UNDER SECTION : SEC 9 RULE 6

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

At C.R.  
ZK. Manoj Menon

Counsel for  
Operational Creditor

At C.R.

VIVEK MENON

Counsel for  
Corporate Debtor



(8)

[IBA/871/2019]

**ORDER**

On the affidavit filed by the Corporate Debtor giving an undertaking to make payment by 31.10.2019, the Operational Creditor, being satisfied with the affidavit, having sought for the closure of this case, this **IBA/871/2019** is hereby **dismissed as withdrawn** making it clear that the Operational Creditor has liberty to file fresh application in the event this settlement has failed.

  
(S.VIJAYARAGHAVAN)  
Member (Technical)

  
(B.S.V.PRAKASH KUMAR)  
Member (Judicial)

sr